

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 199/KB/2018


**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company	SKP Cargo Movers -Vs- Simplex Infrastructure Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

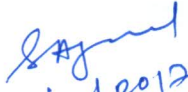
ANANY A CHATTERJEE

Respondent/
Corporate Debtor


Adv
8.2.2017

Ms Niley Sen Gupta, } Adv.
Ms Smriti Agarwal }
Ms. Pooja Shukla.

Petitioner.


2/2/2012.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 12/03/2018 for admission.



(Jinan K.R.)
Member (J)



(V.P. Singh)
Member (J)